NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.05/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2016

NAME OF THE PARTIES: Shri Hemant Mahabala Kotian

V/s. M/s. Batto Green Batteries India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Anagha Anavingoraja Adv Chiray Sorech	PCE For Respondents No. 1 to 3 Adv for Petitioner	Donech.
		<u>Order</u>	

CP. No. 05/241-242/CLB/MB/MAH/2016

- 1. Ld. Counsels from the side of the Petitioner as well as Respondents are present.
- 2. Form the side of the Petitioner allegations of "oppression" and "mismanagement" have been made and also alleged that the shareholding was diluted from 50% to 33% without the consent of the petitioner as also without following the prescribed procedure.
- 3. From the side of the Respondent it is accepted that the Reply to the Company Petition had so far not been submitted but to be filed today itself. Ld. Counsel of the Respondent has also raised the issue of "Maintainability" of the Petition. However no formal application was moved so far. Ld. Advocate has also pleaded that the shares were transferred on Petitioner's own volition as legally permitted under the statute. Due to splitting of the holding of 5000 shares, as opted by the Petitioner, 1667 No. of shares were transferred and the Balance 3334 shares are still with the Petitioner.
- 4. On hearing the submissions of both the sides at some length and also on perusal of the case records an Interim Order is hereby passed as under:-

CP. No. 05/214-242/CLB/MB/MAH/2016

 a. That the Respondent Company shall maintain the Status-quo in respect of the present shareholding of the Petitioner, stated to be 33% i.e. 3334 number of shares;

till further orders.

b. That the Respondent company shall supply the photocopy of the Share Certificate

of all the members to the Petitioner.

c. That the Respondent shall provide a photocopy of the "Attendance - Register" to

the Petitioner.

d. That Respondent shall file Reply and a copy to the Petitioner. In this regard an

undertaking is given by Ld. Advocate of the Respondent that the reply shall be filed

shortly.

e. That the Respondent's Advocate seeks time to file an Application challenging the

maintainability of the Petition. Time is granted. If decide so, the same can be filed;

on or before 13.09.2016.

f. That Rejoinder, if any, on the question of maintainability can be filed by the

Petitioner latest by 22.09.2016; and a copy to the Respondent.

g. That both the sides are restrained from performing any act which is detrimental to

the interest of the Company.

h. Next date of hearing is fixed for 29.09.2016; duly communicated to both the parties

in the open court.

sd/-

M.K. SHRAWAT

Member (Judicial)

Dated: 18th August, 2016